

RECOMMENDATIONS OF THE BUSINESS ADVISORY COMMITTEE

MR. CHAIRMAN: I have to inform Members that the Business Advisory Committee in its meeting held on the 29th of November, 2021, has allotted time for Government Legislative and Other Business, as follows:

BUSINESS	TIME ALLOTTED
1. Statutory Resolution seeking disapproval of the Narcotic Drugs and Psychotropic Substances (Amendment) Ordinance, 2021 (No. 8 of 2021) promulgated by the President of India on 30 th September, 2021 admitted in the names of Shri Shaktisinh Gohil, Shri M.V. Shreyams Kumar, Shri Binoy Viswam, Shri Elamaram Kareem and Shri K.C. Venugopal.	Two Hours (to be discussed together)
2. Consideration and passing of the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2021, after it is passed by Lok Sabha- <i>To replace an Ordinance.</i>	
3. Statutory Resolution seeking disapproval of the Central Vigilance Commission (Amendment) Ordinance, 2021 (No. 9 of 2021) promulgated by the President of India on 14 th November, 2021 admitted in the names of Shri Derek O'Brien, Shri M.V. Shreyams Kumar, Shri Shaktisinh Gohil, Shri Mallikarjun Kharge, Shri Bikash Ranjan Bhattacharyya, Dr. V. Sivadasan, Shri Binoy Viswam, Shri Elamaram Kareem and Shri K.C. Venugopal.	Three Hours (to be discussed together)
4. Consideration and passing of the Central Vigilance Commission (Amendment) Bill, 2021, after it is passed by Lok Sabha- <i>To replace an Ordinance</i>	

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| 5. | Statutory Resolution seeking disapproval of the Delhi of the Delhi Special Police Establishment (Amendment) Ordinance, 2021 (No.10 of 2021) promulgated by the President of India on 14 th November, 2021 admitted in the names of Shri Derek O'Brien, Shri Shaktisinh Gohil, Shri Mallikarjun Kharge, Shri Bikash Ranjan Bhattacharyya, Dr. V. Sivadasan, Shri Binoy Viswam, Shri Elamaram Kareem and Shri K.C. Venugopal. | Three Hours
(to be discussed together) |
| 6. | Consideration and passing of Delhi Special Police Establishment (Amendment) Bill, 2021, after it is passed by Lok Sabha - To replace an Ordinance | |
| 7. | Consideration and passing of the National Institute of Pharmaceutical Education and Research (Amendment) Bill, 2021, after it is passed by Lok Sabha. | Two Hours |
| 8. | Consideration and passing of the following Bills, after they are passed by Lok Sabha
(i) The Farm Laws Repeal Bill, 2021 | Time to be decided by the Chairman
(However, the Bill has since been passed) |
| | (ii) The High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2021 | Two Hours |
| 9. | Consideration and return of the Appropriation Bill related to the Second Batch of Supplementary Demands for Grants for the year 2021-22, after it is passed by Lok Sabha. | Five Hours |
| 10. | Consideration and passing of the Surrogacy (Regulation) Bill, 2019, as passed by Lok Sabha and as reported by Select Committee of Rajya Sabha. | Three hours
(to be discussed together.) |
| 11. | Consideration and passing of the Assisted Reproductive Technology (Regulation) Bill, 2020, after it is passed by Lok Sabha. | |